GOVERNMENT OF INDIA MINISTRY OF STEEL

LOK SABHA UNSTARRED QUESTION NO.3209 FOR ANSWER ON 15/03/2021

MONITORING OF DANGEROUS ZONES IN STEEL INDUSTRY

3209. SHRI CHUNNI LAL SAHU:

Will the Minister of STEEL be pleased to state:

- (a) whether any responsibility is entrusted to some monitoring mechanism for maintenance of dangerous zone declared by the Government and if so, the details thereof, State-wise;
- (b) whether particularly the old houses constructed for the employees of Bhilai Steel Plant under Steel Authority of India Limited in the State of Chhattisgarh are under illegal possession; and
- (c) whether no proper action is being taken by the management of Bhilai Steel Plant in this regard despite the declaration of the said area as dangerous zone and if so, the reasons therefor?

ANSWER

THE MINISTER OF STEEL

(SHRI DHARMENDRA PRADHAN)

- (a) As per the classification(grouping) of Seismic Zones by Bureau of Indian Standards (BIS) Steel Authority of India Limited (SAIL) Plants are located in low intensity zone (Zone II) / moderate intensity Zone (Zone III). Further, no area/location of SAIL Steel Plants has been declared/notified as "Dangerous Zone" by the Government.
- (b)&(c): Some houses, constructed for the employees of Bhilai Steel Plant under Steel Authority of India Limited, are under illegal possession. Even though no "dangerous zone" has been declared by the State Government of Chhattisgarh as regards the old houses in townships of Bhilai Steel Plant of SAIL, units declared unfit due to structural problems are monitored for necessary action by SAIL e.g. by demolishing such unfit houses and by ensuring their vacation etc.
